

Fixed for 31.01.2020

From

The Divisional Commissioner,
Ambala.

To

The Registrar General,
Hon'ble National Green Tribunal,
New Delhi.

No.DA/2 PA/02

Ambala Cantt, dated 29th January, 2020

Subject:- **O.A. No. 668/2018 case titled as Surinder Singh Vs. State.**

Sir,

With reference to the subject mentioned above, it is submitted that in compliance of the orders dated 08.01.2020 passed by Hon'ble NGT in the above said case, the Deputy Commissioner, Panchkula vide letter dated 17.01.2020(Annexure-A) constituted the committee to assess Net Present Value(NPV) of environmental services foregone forever and the cost of restoration of the environment in each case of illegal mining reported in the district Panchkula. The Deputy Commissioner, Panchkula vide letter No. 1957/MA/MC-IV, dated 29.01.2020(Annexure-B) submitted the report of the committee in the meeting held on 29.01.2020 at 4.00 PM at the Office of Deputy Commissioner, Panchkula presided by the undersigned. Minutes of the meeting are attached herewith.

2. As per report submitted by the Deputy Commissioner, Panchkula in the meeting, the sites were inspected to assess the net present value (NPV) of environmental services alongwith estimated cost of minerals and the cost of restoration under compensatory afforestation and the same amounts total of Rs. 6,95,51,216.90/- which is to be recovered from the offenders. In this regard, directions were issued that the recovery of the same has to be ensured by the Mining Officer, Panchkula. Further, an affidavit in this regard be filed through Mining Officer, Panchkula in Hon'ble NGT before 31.01.2020 and the same has to be ensured by the Regional Officer, Haryana State Pollution Control Board, Panchkula that the affidavit is filed well in time being Nodal Officer in the said matter. Further, directed the Deputy Commissioner-cum-Chairman, District Level Task Force to continue monitoring the issue of illegal mining in Pinjore belt, Chandimandir and Kalka in District Panchkula and take follow up action in the subject matter.

DA: As above.

Supte
Divisional Commissioner,
Ambala.

Annexure - 'A'

ORDER

Subject:- Regarding O.A. No 668/2018 in Hon'ble National Green Tribunal, New Delhi titled as Surinder Singh Vs State of Haryana.

In compliance of orders by Hon'ble National Green Tribunal, New Delhi a committee of the following officers is constituted hereby to assess Net Present Value (NPV) of environmental services foregone forever and the cost of restoration of the environment in each case of illegal mining reported in the district Panchkula.

1. Divisional Forest Officer, Morni at Pinjore Chairperson 9417656075
2. District Revenue Officer, Panchkula. Member 9416253828
3. Regional Officer, Haryana State Pollution Control Board, Panchkula. Member 9888899904
4. Mining Officer, Panchkula Member Secretary 9467784025
5. Assistant Soil Conservation Officer, Panchkula. Member 9466026713

The chairperson of the committee is also directed to submit the report of this committee by 20.01.2020.

- sct -
Deputy Commissioner,
Panchkula.

No. 1193-1201/MA/MC-4, Dated 17-01-2020

1. Deputy Commissioner of Police, Panchkula.
2. Additional Deputy Commissioner, Panchkula.
3. Sub Divisional Officer (C), Panchkula/Kalka.
4. Divisional Forest Officer, Morni at Pinjore.
5. District Revenue Officer, Panchkula.
6. Regional Officer, Haryana State Pollution Control Board, Panchkula.
7. Mining Officer, Panchkula.
8. Assistant Soil Conservation Officer, Panchkula.

Jamali
Deputy Commissioner,
Panchkula. *Sect*

Annexure - 'B'

From

The Deputy Commissioner,
Panchkula.

To

Divisional Commissioner,
Ambala Division, Ambala.

Memo No. 1957 /MA/MC-IV, Dated:- 29-01-2020

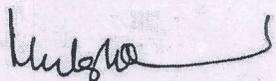
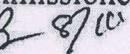
Sub:- O.A. No. 668 of 2018 case titled as Surrender Singh v/s State.

In reference to your memo letter no. KC/DA/320/Ambala Cantt, Dated 16-01-2020 on the subject cited above.

In compliance of order, dated 08-01-2020, passed by Hon'ble NGT in the abovesaid case, a committee of the following officers was constituted to assess the Net Present value (NPV) of environmental services forgone forever and the cost of restoration of the environment:-

- | | | |
|----|--|------------------|
| 1. | Divisional Forest Officer, Morni at Pinjore | Chairperson |
| 2. | District Revenue Officer, Panchkula. | Member |
| 3. | Regional Officer Haryana State Pollution
Contol Board, Panchkula. | Member |
| 4. | Mining Officer, Panchkula. | Member Secretary |
| 5. | Assistant Soil Conservation Officer, Panchkula | Member |

This committee has submitted its report which is forwarded herewith in original for further necessary action .


Deputy Commissioner,
Panchkula. 

To

Deputy Commissioner
Panchkula

Sub:- O.A. No. 668 of 2018 titled as Surrender Singh V/s State of Haryana-regarding.

In compliance of order of worthy Deputy Commissioner Panchkula issued vide Endst No 1193-1201 /MA/MC-4 Dated 17-01-2020 the assessment report of committee is as follows:-

As per the record submitted by Mining Officer, Panchkula the status of block wise contract is as under :-

Sr No	Name of Contractor /Firm	Block	Date of L.O.I issued	Commence ment date	Contract Money per month	Status
1	M/s Vishnu Enterprises	Natwal block	16.11.2017	10.10.2018	65,62,500	Mines under operation as per norms of E.C
2	Sh. Nasib Singh	Gorakhnath Block	09.06.2015	30.09.2016	43,95,835	Mines under operation as per norms of E.C
3	M/s Barwala Royalty Company	Kiratpur Block	09.06.2015	30.09.2016	45,20,835	Mines under operation as per norms of E.C
4	Sh Sushil Kumar	Karanpur Block	05.09.2017	28.03.2019	23,45,833	Terminated
5	M/s Gobindpur Royalty Company	Gobindpur Block	09.06.2015	24.10.2017	95,62,500	Terminated
6	M/s Ganesh Royalty Company	Charnia Block	16.06.2017	29.06.2018	49,75,000	Mines under operation as per norms of E.C

1. Out of 6 blocks 4 blocks are under operation as per norms of Ec and 2 blocks have been terminated. it is further intimated that 144 cases of illigally mined mineral were registered from 23-04-2019 to till date other than these 4 operational blocks
2. 21 no. cases of illegal mining were found during the inspection of the sites in which 21 FIRs have been already lodged in these 21 no. of cases w.e.f 23-04-2019 to till date as per detail given at serial no. 1 to 21 in the table below and these cases are under trails in the court.
3. 58 vehicles were caught in illegal transportation of illegal mined mineral from 1-5-2019 to 10-07-2019 an amount of Rs. 1260000-00 has already been recovered from the culprits as Royalty, Price of Mineral and fine as per Haryana Mining Rules- 2012 on total 17812 MT of mineral excavated illegally.
4. 65 no. of vehicles have been caught in illegal mining and transportation of illegal mined mineral w.e.f 11-07-2019 to till date and all are seized in concerned police stations. These vehicles are in the custody of police. 59 no. of vehicles have been caught in transportation of illegal mined mineral and 6 no. of Excavator Machine/JCB were found indulge in illegal mining at the spot out of 65 vehicles. Detail given at serial no. 23 to 28 in the below table-

Sr.N o	Name of Police Station and FIR No & Date	Name of Village	Name of Mineral	Total Area excavated (in feet)	Mineral excavated (MT)	Mineral excavated In Cr.	Estimate cost of mineral	Name of accused/ Vehicle owner involved in illegal mining/Person from recovered amount	Name of Co- accused/Land Owner involved in illegal mining/ Person from recovered amount
1	Pinjore FIR No. 0139 Date 01.05.2019	Basola	Gravel	200x150x12 (ft.)	14400 MT	360000	2160000-00	Shri Tasvinder/Bhadur Singh S/o Shri Dalbir Singh Vill-Sukhomajri	Ujagar, Jasmer Singh S/o Bara Singh Vill- Jattamajri
2	Pinjore FIR No 0141 date 03.5.2019	Kiratpur	Gravel	200x200x6 (ft.)	9600 MT	240000	1440000-00	Unknown	Land Owner
3	Pinjore FIR No 0144 date 04.05.2019	Diwan wala, Jallah	Gravel	Filled up due to water coarse in the river belt					
4	Pinjore FIR No 0216 Date 15.06.2019	Premapura	Gravel	15x35x15 (ft.)	315 MT	7875	47250-00	Nazar S/o Surjeet Singh, Vill-Premapura	Nazar S/o Surjeet Singh, Vill- Premapura
5	Pinjore FIR No 0227 Date 20.06.2019	Burjkotian	Gravel	Filled up due to water coarse in the river				Saleem Khan S/o Pola Khan, Vill-Ambwala	Saleem Khan S/o Pola Khan, Vill- Ambwala
6	Pinjore FIR No. 0252 Date 05.07.2019	Burjkotian	Gravel	75x40x3 (ft.)	360 MT	9000	54000-00	Unknown	Land Owner
7	Pinjore FIR No. 0272 date 15.07.2019	Sector 27 Urban Estate	Gravel	3 Kanal x 6 feet	16335 MT	408375	2450250-00	Unknown	
8	Pinjore FIR No. 0286 date 24.07.2019	Bashghati	Gravel	Filled up due to water coarse in the river					
9	Pinjore FIR No. 0287 date 24.07.2019	Jabrot	Gravel	Filled up due to water coarse in the river					
10	Pinjore FIR No. 0318 date 21.08.2019	Vasudevpu ra	Gravel	150x200x30 (ft.)	36000 MT	900000	5400000-00	Gopal S/o Joginder Singh, Vill- Sukhomajri	Land Owner
11	Pinjore FIR No. 0363 date	Burjkotian	Gravel	Filled up due to water coarse in					

	04.10.2019			the river		8800 MT	220000		132000-00	Devinder Sharma S/o Dharn Pal, Vill Barwala	Land owner
12	Chandimandir Sec-23 FIR No. 0114 date 23.04.2019	Barwala	Ordinary Clay	220x200x5 (ft.)							
13	Chandimandir Sec-23 FIR No 0146 Date 26.05.2019	Bhannu	Gravel	Filled up due to water coarse in the river		158400 MT	3960000		23760000-00	Unknown	Land owner
14	Chandimandir Sec-23 FIR No.0173 date 11.06.2019	Kanouli	Gravel	600x220x30 (ft.)		28800 MT	720000		4320000-00	Unknown	Land Owner Peral group
15	Chandimandir Sec-23 FIR No. 0191 date 25.06.2019	Jaswantgar h	Gravel	200x200x18 (ft.)		800 MT	20000		120000-00	Sandeep S/o Jarnail Singh Gujar, Vill Shayntoo	Land owner
16	Chandimandir Sec-23 FIR No 240 date 25.07.2019	Khetpurail	Gravel	50x80x5 (ft.)							
17	Chandimandir Sec-23 FIR No. 0335 date 10.10.2019	Bhannu River	Gravel	Filled up due to water coarse in the river.		26400 MT	660000		3960000-00	Sonu S/o Devinder Singh, Vill Lohgarh	Land owner
18	Raipur Rani FIR No 0071 date 30.05.2019	Rattatibi	Gravel	100x220x30 (ft.)		1920 MT	48000		288000-00	Karan S/o Inder Singh, Vishal Sharma S/o Ashok Sharma, Vill Khetpurail	Land owner
19	Raipur Rani FIR No. 077 date 04.06.2019	Sabilpur	Gravel	20x80x30 (ft.)		79200 MT	1980000		11880000-00	Sattar, Samir ahmed S/o Marukhan, Vill Relna	Land owner
20	Raipur Rani FIR No. 0082 date 11.06.2019	Rehna	Gravel	300x220x30		6 MT	150		900-00	Unknown	Land owner
21	Raipur Rani FIR No. 0116 date 10.08.2019	Barona	Gravel	On Road		1440 MT	36000		216000-00	Vehicle/Machinery is still stand in the Police Custody	
22	Pinjore Pochlaine Modal R 210-7, Engine- N601005072	Karanpur	Gravel	60x100x6 (ft.)		24000 MT	600000		3600000-00	Vehicle/Machinery is still stand in the Police Custody	
23	Traffic Thana Surjapur Pochlain Machine No- S210-	Bar Godam (Pochlain)	Gravel	100x300x20(ft.)							

24	55299 Pinjore Truck No. PB 11ZN (T) 6719	Khundabax (Truck)	Gravel	100x80x5 (ft.)	1600 MT	40000	240000-00	Vehicle/Machinery is still stand in the Police Custody
25	Pinjore JCB Engine-H002000688	Manakpur Nanakpur (JCB)	Gravel	Filled up due to water coarse in the river				Vehicle/Machinery is still stand in the Police Custody
26	Barwala JCB No F- H00082990	Alipur	Sand	Filled up due to water coarse in the river				Vehicle/Machinery is still stand in the Police Custody
27	Barwala Poclaine No P210	Alipur (Poclaine)	Gravel	20x100x3 (ft.)	240 MT	6000	36000-00	Vehicle/Machinery is still stand in the Police Custody
28	Raipur Rani Poclain Tata Hitachi Engine- 131, Sr No S200- 54532	Rurki (Poclaine)	Gravel	20x60x4 (ft.)	192 MT	4800	28800-00	Vehicle/Machinery is still stand in the Police Custody
29	Pinjore Poclain Tata Hitachi Sr.No SP2160615 Model- EX210LC Super	Karampur (Poclaine)	Gravel	40x40x6 (ft.)	384 MT	9600	57600-00	Vehicle/Machinery is still stand in the Police Custody

In compliance of the order of Hon'ble NGT the following sites were inspected to assess the Net Present value (NPV) of environmental services on the basis of the letter no. D-II-X-66/1984-2003 dated 04-06-2008 (Annexure-A) issued by Principal Chief Conservator of Forest, Haryana in compliance of Hon'ble Supreme Court Order dated 28-03-2008. As per the direction issued vide this letter Haryana State comes under class III. On the basis of above quoted letter, the rates for assessment of NPV are Rs. 626000 per hectare. Since these areas are out of forest area so to calculate environmental losses open forest category rates are preferred.

The details of estimated cost of minerals and NPV is attached herewith (Table-A)

The cost of restoration under compensatory Afforestation is also attached herewith (Table-B).

The total amount including the cost of minerals, NPV and restoration is Rs. 69551216.90 which is to be recovered from the offenders mentioned in the FIR's. The report is submitted please.

Divisional Forest Officer,
Morni - Pinjore Forest Division,
Pinjore.

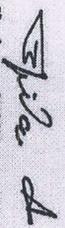


Regional Officer, HSPCB, Panchkula

Assistant Soil Conservation Officer, Panchkula.



District Revenue Officer, Panchkula



Mining Officer, Panchkula.

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(AMX--A)

कार्यालय
प्रधान मुख्य वन संरक्षक, हरियाणा,
वन विभाग, हरियाणा सरकार,

363

सी-18, वन मवन, रोड नं. 6, पंचकूला, हरियाणा/फैसल +91 172 2583988, 2563881, E-mail: cf_fc@rediffmail.com

क्रमांक: प्रशा-डी-सीन-४-६६/१९८५-२००४ दिनांक: ५/६/०८

सेवा में

सर्व व०म०अ० (क्षेत्रीय) ।

विषय: वन संरक्षण अधिनियम 1980 के तहत नैट प्रिजेंट वैल्यू आफ फोरैस्ट लैण्ड की राशि का लेना-माननीय उच्चतम न्यायालय का निर्णय दिनांक 28-3-2008 ।

माननीय उच्चतम न्यायालय ने भारत के वनों को 6 इको श्रेणियों में बांटा है । उन 6 इको श्रेणियों पर विचारोपरान्त यह निर्णय लिया गया है कि हरियाणा के सभी वनों को इको श्रेणी 3 में माना जाएगा और इको श्रेणी 3 में वन भूमि की एन०पी०वी० की दर 8.87 लाख रुपये प्रति हेक्टेयर के हिसाब से लगाई जाएगी । माननीय उच्चतम न्यायालय ने निम्नलिखित कार्यों हेतु वन भूमि का उपयोग होने की स्थिति में प्रभावित वन भूमि को एन०पी०वी० लेने से छूट प्रदान की है :-

1. गाँवों में बनाए जाने वाले गैर व्यावसायिक संस्थानों जैसे सरकारी स्कूल, अस्पताल, खेलकूद के मैदान, सामुदायिक केन्द्र इत्यादी जिनमें 2 हेक्टेयर से कम वन भूमि की आवश्यकता हो ।
2. ग्रामीण कंचागत तथा मूलमूल सेवाओं जैसे पानी की टंकी, ग्रामीण सड़क इत्यादी ।
3. सूखन सिंचाई परियोजनाएँ जिनका मण्डारण क्षेत्रफल 10 हेक्टेयर से कम हो, नगरपालिका की जल वितरण परियोजना तथा पीने के पानी हेतु बिछाई जाने वाली पाईप लाईनें ।
4. भूमिगत ओ०एफ०सी० बिछाना ।
5. भूमिगत गैस वितरण पाईप लाईन बिछाना ।
6. जिला तथा ग्रामीण सड़कें ।
7. ट्रांसमिशन लाईनों का निर्माण ।

आपको इस पत्र के साथ माननीय उच्चतम न्यायालय के निर्णय दिनांक 28-3-2008 की प्रति आवश्यक कार्यवाही हेतु संलग्न भेजी जाती है । माननीय उच्चतम न्यायालय का निर्णय दिनांक 15-5-2008 से लागू माना गया है । जो केस आपके द्वारा वन संरक्षण अधिनियम 1980 के तहत स्वीकृति हेतु भेजे जा रहे हैं उनमें वन भूमि की एन०पी०वी० की दर उक्त अनुसार लगाई जाए ।

संलग्न/उपरोक्त ।

प्रधान मुख्य वन संरक्षक, हरियाणा,
पंचकूला ।

पू०क्रमांक: प्रशा-डी-सीन-४-६६/२००४-११ दिनांक: ५/६/०८

एक प्रति निम्नलिखित को माननीय उच्चतम न्यायालय के निर्णय दिनांक 28-3-2008 की प्रति सहित प्रेषित है :-

1. आयुक्त एवं सचिव, हरियाणा सरकार, वन विभाग ।
2. मुख्य वन संरक्षक, सुरसा-1 एवं सुरसा-11।
3. वन संरक्षक (केन्द्रीय), भारत सरकार, धर्यावरण एवं वन मन्त्रालय, उत्तर क्षेत्रीय कार्यालय, चण्डीगढ़ ।
4. सर्व वन संरक्षक (क्षेत्रीय) ।

प्रधान मुख्य वन संरक्षक, हरियाणा,
पंचकूला ।

Detail of Net Present value(NPV) and Minerals excavated (Table-A)

Sr.No	Name of Village	Name of Mineral	Area excavated	Area in hectare	NPV(Rs.)	Mineral excavated	Mineral excavated In Cft.	Estimate cost of mineral	Total estimate cost (Npv +Mineral cost)
1	Basola	Gravel	200x150x12 (ft.)	0.27870939	174472.078	14400 MT	360000	2160000	2334472.078
2	Kirampur	Gravel	200x200x6 (ft.)	0.37161252	232629.4373	9600 MT	240000	1440000	1672629.437
3	Diwan wala, Jallah	Gravel	0	0	0				0
4	Premppura	Gravel	15x35x15 (ft.)	0.004877414	3053.261364	315 MT	7875	47250	50303.26136
5	Burjokotian	Gravel	0	0	0				0
6	Burjokotian	Gravel	75x40x3 (ft.)	0.027870939	17447.2078	360 MT	9000	54000	71447.2078
7	Sector 27 Urban Estate	Gravel	3 Kanal x 6 feet	0.1517	94964.2	16335 MT	408375	2450250	2545214.2
8	Ambwala, Yashghati	Gravel	0	0	0	0	0	0	0
9	labrot	Gravel	0	0	0				0
10	YashGhati, Yasudevppura	Gravel	150x200x30 (ft.)	0.27870939	174472.078	36000 MT	900000	5400000	5574472.078
11	Burjokotian	Gravel	0	0	0				0
12	Barwala	Ordinary Clay	220x200x5 (ft.)	0.408773772	255892.381	8800 MT	220000	132000	387892.381
13	Bhannu	Gravel	0	0	0				0
14	Kanouli	Gravel	600x220x30 (ft.)	1.226321315	767677.143	158400 MT	3960000	23760000	24527677.14
15	Jaswantgarh	Gravel	200x200x18 (ft.)	0.37161252	232629.4373	28800 MT	720000	4320000	4552629.437
16	Khetpurali	Gravel	50x80x5 (ft.)	0.037161252	23262.94373	800 MT	20000	120000	143262.9437
17	Bhannu River	Gravel	0	0	0				0
18	Rattatibi	Gravel	100x220x30 (ft.)	0.204386886	127946.1905	26400 MT	660000	3960000	4087946.191
19	Sabilpur	Gravel	20x80x30 (ft.)	0.014864501	9305.177491	1920 MT	48000	288000	297305.1775
20	Rehna	Gravel	300x220x30	0.613160657	383838.5715	79200 MT	1980000	11880000	12263838.57
21	Barona	Gravel	On Road	0	0	6 MT	150	900	900
22	Karampur	Gravel	60x100x6 (ft.)	0.055741878	34894.41559	1440 MT	36000	216000	250894.4156
23	Khundabax	Gravel	100x80x5 (ft.)	0.074322504	46525.88746	1600 MT	40000	240000	286525.8875

24	Manakpur Nanakchand	Gravel	0	0	0	0	0	0	0
25	Rurki	Gravel	20x60x4 (ft.)	0.011148376	6978.883119	192 MT	4800	28800	35778.88312
26	Alipur (One JCB and Poclairne)	Gravel	20x100x3 (ft.)	0.018580626	11631.47186	240 MT	6000	36000	47631.47186
27	Karampur	Gravel	40x40x6 (ft.)	0.014864501	9305.177491	384 MT	9600	57600	66905.17749
				4.164418438	2606925.942		9629800	56590800	59197725.94

h.

District Revenue Officer, Panchkula



Regional Officer, HSPCB, Panchkula

Mining Officer, Panchkula



Divisional Forest Officer, Mohini Pinjore



Assistant Soil Conservation Officer, Panchkula.

Bill of cost of restoration of the areas excavated illegally

(Table-B)

The plantation cost is calculated for tall plants norms at 4mtr x 4 mtr spacing and it is approved by the Chief Executive Officer, CAMPA Haryana's letter no. No/CAMPA /2019-20/319 dated 20-06-2019 at the wage rate of Rs. 339.51/- per day as under :-

Sr.No.	Year	Cost norm per plants	
	1st Year Cost of Afforestation	373.64	
i	2nd Year Maintenance	120.02	
ii	3rd Year Maintenance	43.58	
iii	4th Year Maintenance	16.21	
iv	5th Year Maintenance	16.21	
v	6th Year Maintenance	16.21	
vi	7th Year Maintenance	16.21	
vii	8th Year Maintenance	16.21	
viii	9th Year Maintenance	16.21	
IX	10th Year Maintenance	16.21	
	Total	650.71	
Area to be restored			4.1640
Area to be planted	two times of the excavated area)		8,328 Ha (Two Times)
Nos of Plants to be planted @ 1000/- plants per Ha			8328 Nos.
Schedule of Plantation Programme :-			
5	Detail of year wise break-up of requirements of funds is as under :-		
Sr. No.	Description	Rate	Amount in Rs.
A	Compenstatory Afforestation Charges		
i	1st Year Cost of Afforestation	Nos of Plants	Rate Per plant
ii	2nd Year Maintenance	8328	373.64
iii	3rd Year Maintenance	8328	120.02
iv	4th Year Maintenance	8328	43.58
v	5th Year Maintenance	8328	16.21
vi	6th Year Maintenance	8328	16.21
vii	7th Year Maintenance	8328	16.21
viii	8th Year Maintenance	8328	16.21
ix	9th Year Maintenance	8328	16.21
x	10th Year Maintenance	8328	16.21
xi			
		Total Charges	5419113
	Supervisory / Over Head / Miscellaneous Charges (10%)	10% of CA	541911
	Total (A) CA Charges		5961024
D	Catchment Area Treatment/Soil and Moisture Conservation Charges	30% of the total CA	1788307
G	Net Present Value of excavated land to be restored	4.16	626000
H			0
	Grand Total		10353491

District Revenue Officer, Panchkula

Regional Officer, HSPCB, Panchkula.

Divisional Forest Officer, Mohi- Pinjore

Mining Officer, Panchkula

Assitant Soil Conservation Officer, Panchkula.

Minutes of the meeting regarding OA No. 668 of 2018 titled as Surinder Singh Vs. State of Haryana held on 29.01.2020 at 04.00 PM. at the Office of Deputy Commissioner, Panchkula presided by the Divisional Commissioner, Ambala..

At the outset, Deputy Commissioner, Panchkula welcomed Worthy Commissioner, Ambala Division and apprised the members present regarding the compliance of the order dated 08.01.2020 in the OA No. 668 of 2018 titled as Surinder Singh Vs. State of Haryana. As per the directions of Hon'ble National Green Tribunal *A better affidavit be filed by the State on the issue of recovery of environmental compensation for the damage caused to the environment before the next date by email at judicial-ngt@gov.in*

In compliance of the above said orders, the Deputy Commissioner, Panchkula vide Order dated 17.01.2020 (Annexure-A) constituted the Committee of following officers to assess Net Present Value (NPV) of environmental services foregone forever and the cost of restoration of the environment in each case of illegal mining reported in the District Panchkula:-

- 1- Divisional Forest Officer, Morni at Pinjore Chairperson
- 2- District Revenue Officer, Panchkula. Member
- 3- Regional Officer, Haryana State Pollution Control Board, Panchkula. Member
- 4- Mining Officer, Panchkula. Member Secretary
- 5- Assistant Soil Conservation Officer, Panchkula. Member

The Deputy Commissioner, Panchkula vide letter No. 1957/MA/MC-IV, dated 29.01.2020 (Annexure-B) submitted the report of the above said committee in the meeting. As per the report, the sites were inspected to assess the net present value (NPV) of environmental services along with estimated cost of minerals and the cost of restoration under compensatory afforestation and the same amounts to total of Rs. 6,95,51,216.90/- which is to be recovered from the offenders. The recovery of the same has to be ensured by the Mining Officer, Panchkula. Further an affidavit in this regard be filed by the Mining Department, Haryana through Mining Officer, Panchkula in Hon'ble NGT before 31.01.2020 and

the same has to be ensured by the Regional Officer Panchkula Haryana State Pollution Control Board that the affidavit is filed well in time being Nodal Officer in the said matter.

Further, Worthy Commissioner, Ambala Division directed the Deputy Commissioner-cum- Chairman District Level Task Force to continue monitoring the issue of illegal mining in Pinjore belt, Chandimandir and Kalka in District Panchkula and take follow up action in the matter of OA No. 668 of 2018 titled as Surinder Singh Vs. State of Haryana.

List of participants is attached as Annexure-C.

The meeting ended with the vote of thanks.

Annexure - 'C'

Meeting regarding OA No. 668 of 2018 under the Chairmanship of Hon'ble Commissioner,
Ambala Division on dated 29-01-2020

Sr.	Name of the Officer	Name of the Department	Mobile No./Whatsapp No./DLT No.	email id	Signatures
1.	Sh. Mukesh Ahuja	IAS, DC cum Chairman			
1.A	Rahul Baskodia	ASCO PKL	9466026713	asco.pkl@ambala.gov.in	
2.	Vishal Kaur	DFo Morni Pargana	9417553075	dfomorni@ambala.gov.in	
3.	Bhupinder Singh	Money office PKL	9467784023	money.pkl@ambala.gov.in	
4.	Sidharth Bhargava	DEF HSPB, PZL	7901734323	hspb.def@ambala.gov.in	
5.	Kamphalulani	DAO	945253828		
6.	Sushil Kumar	CTM	9501555133		
7.	Pooja Bhatia	SO (Investigation)	926026892	bhatia.pooja@ambala.gov.in	
8.					
9.					
10.					
11.					
12.					
13.					
14.					
15.					
16.					
17.					
18.					